

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/109/2017
NAME OF THE PETITIONER(S) : G.S RAJESH
NAME OF THE RESPONDENT(S) : MARS CONSORTIUM INFRA PVT LTD & 5
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

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|--|--|---------------|
| 1. M. Siddarth
For P. Giridharan | Counsel for 2 nd
Respondent | [Signature] |
| 2. Periya Manu
Advocate
with Mr. Sowden Advocate | Counsel for Petitioner | [Signature] |
| 3. P.G. Srinivas
Chartered Accountant | Chartered
Accountant
appointed
by Honorable | P.G. Srinivas |
| 4. T. DILLIRAJU
CHARTERED ACCOUNTANT | CLB
INDIVIDUAL
EXPERT by Co. | [Signature] |

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ORDER

Counsels for both the parties are present. Heard and perused the various orders passed by this Bench. In the circumstances, we appoint Mr. P.G. Srikanth as Chartered Accountant to determine the true and fair value of the shares of the Company. He is directed to file the report within four weeks. The Petitioner and R2 are directed to cooperate with the Chartered Accountant and provide the relevant records to him for determining the value of the shares of the Company. In case there may be any non-cooperation from the parties, the Chartered Accountant is free to mention the matter before this Bench. The remuneration of the Chartered Accountant shall be borne by the parties in equal proportion. The Chartered Accountant is at liberty to fix his remuneration with mutual understanding of the parties.

The report that has been filed by Mr. T. Dillibabu, Chartered Accountant is inconclusive. Therefore, the same is filed. Put up on **20.12.2017 at 10.30 A.M.**

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MEMBER (TECHNICAL)

ghk

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MEMBER (JUDICIAL)